

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

T.P No. 66/KB/ 2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>th</sup> October 2017, 10.30 A.M**

Name of the Company		Sumitra Metals (P) Ltd & Ors		
Under Section		391(2) 394		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. SANJIB DAWN Petitioner *SD* *16/10/2017*  
 ADVOCATE

2. TAPAS KR. DAS, ICLS ADCE(R)  
 ASSISTANT DIRECTOR MCA *DK* *16/10/2017*

**ORDER**

Ld. Counsel for the petitioners and Mr. Tapas Kumar Das, Assistant Director from the Office of the Regional Director, Eastern Region representing the Central Government are present.

Assistant Director representing the Central Government made a request that 4 weeks' time may be granted for filing reply. Prayer is allowed. 4 weeks' time is granted for filing reply.

In this case Hon'ble Calcutta High Court has dispensed with the meeting of the shareholders. Ld. Counsel for the petitioner made a request that order may be made for holding meeting of the creditors. It appears

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that the petitioners have not filed the latest financial statement. Petitioner are directed to file latest financial statement for the year 2016-17 along with up dated list of creditors .

It also appears that Official Liquidator has not filed any report. Let notice be issued on the Official Liquidator for report. Petitioner is further directed to serve a copy of petition on the Official Liquidator and file affidavit of service within 7 days from today.

List the matter on 28/11/2017 for further order.

*sd*

(Jinan K.R.)  
Member (J)

*sd*

(Vijai Pratap Singh)  
Member (J)